

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Review Application No. 73 of 2004

(in OA No. 170/2004)

Jabalpur, this the 15th day of September, 2004

Ehfaz Khan,
Son of Shar Khan,
Aged about 24 years,
R/o Bedhra Mohalla,
Nearby Goutamji Ki Madiya,
Garha, Jabalpur (M.P.)

APPLICANT

VERSUS

1. Union of India,
Through Defence Secretary
Ministry of Defence, New Delhi.
2. The Personnel Officer,
(General), Through-Commandant,
Central Ordnance, Depot,
Jabalpur (M.P.)

RESPONDENTS

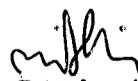
ORDER (in circulation)

By M.P. Singh, Vice Chairman-

This review application has been filed to review the order passed by the Tribunal on 9.8.2004 in OA No. 170/2004.

2. In the present RA, no clerical error or glaring mistake has been pointed out by the applicant. It is the settled legal position that the review proceedings are to be strictly confined to ambit and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under order 47 Rule 1 CPC it is not permissible for an erroneous decision to be reheard and corrected. A review petition, it must be remembered has a limited purpose and cannot be allowed to be an appeal in disguise (see Persion Devi Vs. Sumitri Devi and Others, JT 1997(8) SC 480).

3. In view of the foregoing, we do not find any merit in this RA, which is accordingly rejected at the circulation stage itself.


(M.P. Singh)
Vice Chairman

प्राप्तकर्ता से ओ/व्या..... जबलपुर, दि.....
प्रतिलिपि अवधिकारी : -

- (1) अधिकारी, उच्च न्यायालय दार एसोसिएशन, जबलपुर
- (2) आवेदक श्री/श्रीमती/चु. के काउंसल
- (3) पत्नी श्री/श्रीमती/चु. के काउंसल
- (4) ग्रंथालय, के प्र.अ., जबलपुर न्यायालय
सूचना एवं आवश्यक कार्यवाही हेतु

Sh. P. S. Lyengar
Sh. P. Shalcan

उप रजिस्ट्रार

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